

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA

UNSTARRED QUESTION NO. 2176
TO BE ANSWERED ON 02.08.2021

Right to Education

2176. SHRI RAM MOHAN NAIDU KINJARAPU:

Will the Minister of EDUCATION be pleased to state:

- (a) the number of private unaided schools which registered under Section of 12(1) (c) Right to Education Act(RTE), State-wise and year-wise, since 2018-19;
- (b) the percentage of reimbursements, total amount reimbursed, amount sought by each State for reimbursement along with the percentage reimbursed by the Central Government;
- (c) the number of grievances received said Act;
- (d) the number of applications received for admissions said Act along with the number of admissions under Children with special needs (CWSN) category & under Disadvantaged Groups (DG) category;
- (e) the number of students reimbursed for books and uniforms, total amount reimbursed for books & uniforms under RTE Act; and
- (f) the number of students, enrolled under the said Act in 2019 and dropped out?

ANSWER
MINISTER OF EDUCATION
(SHRI DHARMENDRA PRADHAN)

(a):The number of private unaided schools admitting children under Section 12(1)(c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 since 2018-19 is at **Annexure-I**.

(b): Section 12(1)(c) of RTE Act, 2009 provides for admission of children belonging to weaker sections and disadvantaged groups in the schools specified in sub-clauses (iii)

and (iv) of clause (n) of section 2 in Class I (or below) to the extent of at least 25 percent of the strength of that class.

For implementation of Section 12(1)(c) of the RTE Act, the respective State and UT Government which is the appropriate government under the RTE Act, is required to notify the disadvantaged groups and weaker sections, notify per child cost and start admissions in private un-aided schools as per the laid down procedure.

Section 12(2) of RTE Act also provides for reimbursement to the Private Unaided Schools for admitting children under Section 12(1)(c). The reimbursement is based on the per-child expenditure notified by the State or the actual amount charged by the school, whichever is less.

The reimbursement towards expenditure incurred for 25% admissions in private unaided schools under Section 12(1) (c) of the RTE Act from class I onwards is supported under Samagra Shiksha, subject to the submission of proof of actual payment made to schools by the States. The State-wise details of amount reimbursed and amount sought by the States under Section 12(1)(c) of the Right of Children to Free and Compulsory Education(RTE) Act, 2009 is at **Annexure-II**.

(c) to (e): Education is in the Concurrent List of the Constitution and the concerned State/UT Governments are the appropriate Government for implementation of the provision of the Act, including notification of per child cost, admission and grievance redressal.

(f): 4372723 students were enrolled in the year 2019-20 under Section 12(1)(c) of the RTE Act, 2009 in various States and UTs.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PART (A) OF LOK SABHA UNSTARRED QUESTION NO. 2176 FOR REPLY ON 02.08.2021 ASKED BY HON'BLE MP SHRI RAM MOHAN NAIDU KINJARAPU REGARDING RIGHT TO EDUCATION

No. of Private Schools Admitting Children Under Section 12 (1) C				
S. No.	State	2018-19	2019-20	2020-21
1.	Assam	238	270	292
2.	Bihar	5830	6286	3360
3.	Chandigarh	57	54	55
4.	Chhattisgarh	6118	6317	6105
5.	Dadra and Daman & Diu	0	0	63
6.	Delhi	731	1868	2038
7.	Gujarat	7775	9775	10288
8.	Himachal Pradesh	53	36	40
9.	Jharkhand	368	383	374
10.	Karnataka	12165	219	221
11.	Madhya Pradesh	22964	26976	31201
12.	Maharashtra	8166	9195	9225
13.	Odisha	3364	3866	3866
14.	Rajasthan	27013	28358	16477
15.	Tamil Nadu	8921	8180	8569
16.	Tripura	0	0	1
17.	Uttar Pradesh	13936	20719	15063
18.	Uttarakhand	3227	3672	3085

ANNEXURE-II**ANNEXURE REFERRED TO IN REPLY TO PART (B) OF LOK SABHA UNSTARRED QUESTION NO. 2176 FOR REPLY ON 02.08.2021 ASKED BY HON'BLE MP SHRI RAM MOHAN NAIDU KINJARAPU REGARDING RIGHT TO EDUCATION****Status of Amount Proposed by States/ UTs and Approved by Gol****(Rs. in Lakh)**

S. No.	State	2020-21	
		Proposed by State	Approved by Gol
1.	Chhattisgarh	24031.99	9269.77
2.	Delhi	11965.84	9500.68
3.	Gujarat	28548.26	19228.13
4.	Himachal Pradesh	7.63	6.81
5.	Jharkhand	933.10	600.07
6.	Karnataka	19999.53	19999.53
7.	Madhya Pradesh	41771.32	26570.78
8.	Maharashtra	8500.36	8206.01
9.	Odisha	100.00	99.29
10.	Rajasthan	25125.91	22647.63
11.	Tamil Nadu	23913.48	11827.54
12.	Uttar Pradesh	5145.28	2696.11
13.	Uttarakhand	16241.37	14942.67

Source: Prabandh Portal and PAB Minutes
